

PRIVATE MEMBERS' BUSINESS

I. Private Members' Bills

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	19-12-2008	The Code of Criminal Procedure (Amendment) Bill, 2007.	Shri Vijay Jawaharlal Darda	—	—	0-01	Introduced
2.	-do-	The Gymnasiums and Fitness Centres (Regulation) Bill, 2007.	-do-	—	—	0-01	-do-
3.	-do-	The Special Courts for Scheduled Castes and Scheduled Tribes Bill, 2007.	-do-	—	—	0-01	-do-
4.	-do-	The Constitution (Amendment) Bill, 2008 (amendment of article 73).	Shrimati Brinda Karat	—	—		-do-
5.	-do-	The Constitution (Amendment) Bill, 2008 (insertion of new articles 330A and 332A).	-do-	—	—	0-01	-do-

6.	19-12-2008	The Criminal Law (Amendment) Bill, 2008.	Shrimati Brinda Karat	—	—	}	0-01	Introduced	09
7.	-do-	The Public Financial Institutions (Conversion of Loans to Companies into Equity Share Capital) Bill, 2008	Shri S.S. Ahluwalia	—	—			-do-	
8.	-do-	The Working Journalists Welfare Fund Bill, 2008.	-do-	—	—	}	0-01	-do-	
9.	-do-	The Working Children (Welfare and Rehabilitation) Bill, 2008.	-do-	—	—			-do-	
10.	-do-	The Agricultural and Other Unorganised Workers (Protection and Welfare) Bill, 2008.	Shri A. Vijayaraghavan	—	—		0-01	-do-	
11.	-do-	The Dwellers of Slums and Jhuggi Clusters (Welfare and Basic Amenities) Bill, 2008.	-do-	—	—		0-01	-do-	
12.	-do-	The Constitution (Amendment) Bill, 2008 (insertion of article 335A).	Dr. E.M. Sudarsana Natchiappan	—	—		0-01	-do-	

13.	19-12-2008	The Women and Girl Child (Prevention of Teasing, Stripping, Molestation, Rape and Other Atrocities) Bill, 2008.	Dr. E.M. Sudarsana Natchiappan	—	—	}	0-01	Introduced
14.	-do-	The Prevention of Vexatious and Frivolous Litigations Bill, 2008	Shri Mahendra Mohan	—	—			-do-
15.	-do-	The Distance Selling (Regulation) Bill, 2008.	-do-	—	—		0-01	-do-
16.	-do-	The Constitution (Amendment) Bill, 2008 (amendment of articles 85 and 174).	-do-	—	—	}	0-01	-do-
17.	-do-	The Constitution (Amendment) Bill, 2008 (amendment of article 51A).	Shri Shreegopal Vyas	—	—			-do-
18.	-do-	The Constitution (Amendment) Bill, 2008 (amendment of the Eighth Schedule).	-do-	—	—			-do-

19.	19-12-2008	The Constitution (Amendment) Bill, 2008 (amendment of article 1).	Shri Shreegopal Vyas	—	—	0-01	Introduced
20.	-do-	The Girl Child (Prevention of Trafficking and Miscellaneous Provisions) Bill, 2008.	Shri Gireesh Kumar Sanghi	—	—	0-02	-do-
21.	-do-	The Victims of Terrorism (Compensation and Miscellaneous Provisions) Bill, 2008.	-do-	—	—	0-01	-do-
22.	-do-	The Renewable Energy (Promotion and Miscellaneous Provisions) Bill, 2008.	-do-	—	—	0-01	-do-
23.	-do-	The Management of Religious Institutions and Places of Worship Bill, 2008.	Shri Raghunandan Sharma	—	—	0-01	-do-

24.	19-12-2008	The National Food Security Agency Bill, 2008.	Shri N.K. Singh	—	—	}		Introduced
25.	-do-	The National Financial Services Authority Bill, 2008.	-do-	—	—		0-01	-do-
26.	-do-	The Railways (Amendment) Bill, 2008.	-do-	—	—	}		-do-
27.	-do-	The Control of Rising Prices Bill, 2008.	Shri V. Hanumantha Rao	—	—		0-01	-do-
28.	-do-	The Chilli Growers (Welfare) Bill, 2008.	-do-	—	—		0-01	-do-
29.	-do-	The Eradication of Unemployment Bill, 2008.	-do-	—	—		0-01	-do-
30.	-do-	The Medical Termination of Pregnancy (Amendment) Bill, 2008.	Shri Bharatkumar Raut	—	—		0-01	-do-

31.	19-12-2008	The Constitution (Amendment) Bill, 2008 (to amend article 371F).	Shri O.T. Lepcha	—	—	0-01	Introduced
32.	-do-	The Homeless Orphan and Street Children (Rehabilitation and Welfare) Bill, 2008.	-do-	—	—	0-01	-do-
33.	-do-	The Salaries, Allowances and Pension of Members of Parliament (Amendment) Bill, 2008.	-do-	—	—		-do-
34.	-do-	The Nagaland Legislative Council Bill, 2008.	Shri Khekiho Zhimomi	—	—		-do-
35.	-do-	The Protection of Cultural Heritage Bill, 2008.	Shri Jai Parkash Aggarwal	—	—	0-01	-do-
36.	-do-	The Eradication of Unemployment Bill, 2008.	-do-	—	—	0-01	-do-

37.	19-12-2008	The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 2008.	Shri Jai Parkash Aggarwal	—	—	}	0-01	Introduced
38.	-do-	The Small Traders (Protection and other Welfare Measures) Bill, 2008.	Shri Banwari Lal Kanchhal	—	—		-do-	
39.	-do-	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2008.	Dr. Ejaz Ali	—	—		0-01	-do-
						Total:	0-29	

II. Private Member's Resolution

Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
12-12-2008	Shri Vijay Jawaharlal Darda	“That this House expresses its deep concern over the inordinate delay in the delivery of justice to the masses, mounting arrears of criminal and civil cases from the Supreme Court to subordinate Courts, high cost of litigation, excessive prevalence of either obsolete laws or those in conflict with each other, increased frequency in Public Interest Litigations, judicial activism or overreach of judiciary, non-existing of accountability of judiciary at all levels, near absence of alternative methods of dispute resolution like mediation and conciliation approach, plea-bargaining, evening courts, <i>Lok</i>	—	7	2-30	Under consideration

Adalats or such similar outfits, denial of fundamental right to speech in the courts for fear of its interpretation under “Contempt of Court”, inadequacy in the system of appointment of judges of High Courts through collegium method and appointment of lower judiciary by the states, proliferation of allegations of corruption against judicial functionaries at higher and subordinate level, ineffective mechanism for probing cases of omission or commission, adoption of scientific-oriented investigation techniques and their acceptance as evidence, need for establishing zonal or regional benches of the Supreme Court and increase in the number of High Court benches and urges upon the Government to adopt following measures:-

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- (i) ensure adequacy of the system in the appointment of Judges of High Court through 'collegium' and system of appointment of subordinate judges by State Governments;
 - (ii) evolve time-bound measures to fill up existing 26% vacancies in High Courts and 20% vacancies in subordinate courts, as estimated by the Chief Justice of India,
 - (iii) expedite the mandatory Judicial Impact Assessment process so that resource crunch for creating additional judicial infrastructure could be taken care of;
 - (iv) set up a Federal Investigation Agency in terms of recommendations of the Padmanabhaiah Committee (2000) and further fine-tuned by the Justice V.S Malimath

Committee (2003) to cut delays in investigation process relating to heinous crimes like terrorism, war against the state, insurgency, *etc*;

- (v) enforce 19-Judges Bench decision of the Supreme Court given in the year 1999 to create-in-house mechanism for probing into acts of omission or commission and passing the proposed Judges Enquiry (Amendment) Bill, 2008 in the Parliament;
- (vi) bringing higher judiciary under purview of the Right to Information Act;
- (vii) evaluate the efficacy of existing cumbersome and time-consuming Constitutional provisions relating to impeachment of judges of the Supreme Courts and High Courts;

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- (viii) implement the perception of Chief Justice of India about setting up Zonal Benches of the Supreme Court – a beginning to be made in a centrally located place like Nagpur and bring justice to the door-steps of *Aam Aadmi* by giving justice to everyone as enshrined in the Preamble of Indian Constitution;
 - (ix) launch a time-bound programme for liquidating the huge arrears of existing criminal and civil cases (approximately 1.5 crores) and ensure non accumulation of cases in future;
 - (x) gradual adoption of “Mediation and Reconciliation” approach through resorting to alternative methods of dispute resolution, like plea-bargaining, setting up fast-

tract courts, *lok adalats* or extensive decentralization of justice-delivery system through similar other outfits;

- (xi) review laws on Contempt of Court and introduce attitudinal change and accountability of law-enforcing and investigation agencies;
- (xii) transparent, simple and time-bound but stern approach to tackle proliferation of allegations of corruption against judiciary or law-enforcing agencies; and
- (xiii) take a holistic view regarding revision of obsolete laws and antiquated procedures to move towards dispensing quick justice at the minimum of cost in the wake of fast changing universal scenario.”

Total: 2-30

